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- (c) by when supplies of thes_c vehicles i» likely to cammence to fhe registered customers; and
- (d) what ia the likely cost for each brand of vehicle as enroad.'

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI S. M. KRISHNA): (a) and (b) The Automotive Research Association of India is afill carrying out endurance tests on Maruti mage of vehicles. The reports received so far do not reveal need for any significant modification.

- (c) The delivery of cars is scheduled to commence by Mid-December. 1983.
- (d) The estimated price of the car is not likely to exceed Rs. 47,5001- excluding local taxes and transport charges. The cost of the van is likely to be tlie same. while that of the pick-up trucks will be less by about Rs. 2000'-.

Home Minister Visit to riot hit areas of Hyderabad

2031. SHRI NARENDRA SINGH: Will the Minister of HOME AFFATRS be pleased to state:

- (a) whether it is a fact that he paid a visit to riot-hit areas io Hyderabad during September this year; and
- .(b) what was his assessment about the causes of Ae riots and the extent of damage to lives and properties resulting therefrom?

THE MINISTER JF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANI AN LASKAR): (a) and (h) The Home Minister visited Hyderabad on 29-9-8.1. He advised the State Government to bring ihe situation 10 normalcy at the Cabinet.

Foreign trade marks

2032. SHRI SURESH KALMADI; Will the Miniter of INDUSTRY be pleased to state"

- (a) w**t is the present policy of Government on the use of foreign trade mark'-'.
- (b) sine* when this- policy is in operation and with what results;

- (c> whether Governmern propose to change the policy; and
 - ..(d) if so, the details thereof?

IHE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI S. M. KRISHNA): (a) and (b) As per Foreign Collaboration Policy, foreign brand names are not ordinarily allowed for use on the products for internal sales, although there is no objection to their use on products to be exported. A condition to this effect is being incorporated in all approvals for foreign collaboration since the inception of Foreign Investment Board.

(c) and (d) No, Sir. However, the policy in this regard is reviewed from time to time.

Land Racketeers in Delhi

2033. SHRI ABDUL REHMAN SHEI KH: Will the Minister of HOME AF FAIRS be pleased to state:

- (a) whether it is a fact that in a recent reference made by the Lt. Governor of Delhi, a CBI enquiry into the powerful land racketeers operating in connivance with some court police and local officials, has been demanded: and
- (b) if so, what are the details thereof and what action has been taken by Government in this regard?
- . THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRT P. VENKATASUBBAIAH): (a) and (b) A reference about nnauthorisod construction/ionversinn of residential premises into commercial ones has been received from the Lt. Governor, Delhi and the same « under contideration of the Government.

Persons killed by extremists in Puniab and Delhi

2034. SHRI 0. C. BHATTACHARYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many persons have been killed or wounded and value of the properties

destroyed or looted by the extremists ia Punjab and Delhi with details from 1981 to uptodate; afld

(b) how many extremists responsible for such acts have been arrested and prosecuted so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR):

(a) and (b) According to information furnished by the Government of Punjab 104 persons were killed and 383 persons were injured in the State on account of extremist activities during the period 1-8-1981 to 31-10-1983. Property worth about Rs. 26 laths was damaged/looted. 118 accused in such cases have been arrested and 79 of them have been prosecuted.

6 persons were killed and 56 injured in explosions In Delhi in which the involvement of extremists is suspected. 3 persons have so far been arrested in these cases.

Attempt on life of Jordanian Ambassador in New Delhi

2035. SHRI RAM NARESH KUSHA WAHA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Jordanian Ambassador in New Delhi was shot al recently in broad daylight:
- (b) if so, what are the details of the incident-,
- fc) whether the assailant has been Identified and arrested; and
- (d) whether Government have made review of the set up for ensuring safety of deptomats and deplomatic establishments?

THE MINISTER OF STATE IN THE MINISTRV OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH):
(a) and (b) . On 25-10-1983 al sbout 2-10 P.M., an unknown assailant fired some shots at the Jordanian Ambassador, while he was coming to his residence on foot, with the intention to kill him. The assailant was seen and chased by a number

1 of person. 'Fhe assailant fired more shot* in tho air to scare the persons who were chasing him and managed to escape.

Io Questions

- (c) A case under section 307/5(56 IPC and 27/54/59 Arms Act has been registered at P. S. Chanakya Puri and is undei investigation. Vigorous efforts are being made to identify the accused and to apprehended him.
- (d) Day and night patrolling has been intemiged in the diplomatic areas. Police men in. plain clothes have also been deployed to maintain vigil. Static force bar been stationed at different vulnerable places.

Modernisation of Delhi lire service

2036. SHRI M. BASAVARAJU: Will the Minister of HOME AFFAIRS be pleased to refer to the reply to Starred Question 163 given in the Rajya Sabha on the 4th August. 1983 and state:

- (a) whether the Delhi Administration has since taken over aU the fire services from the Municipal Corporation of Delhi; and
- (b) what progress has been made in the matter of making the Delhi Fire Service into a modern fire fighting service?

THE MINISTER OF STATE IN THI MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (#) No Sir.

(b) The matter is still under consideration.

Discontinuance of eoininercial .vending of alcoholic beverages in tribal areas

- 2037, SHRI M. BASAVARAJU: Will the Minister of HOME AFFATRS be pleased to refer to the repply to Unstarred Ouestion 3201 given in the Rajya Sabha on the 25th August, 1983 and state:
- <a) whether Government have received arly reports from various State Govern- (ments about fhe progress. made with, regard to the discontinuance of commercial vending of alcoholic beverages in tribal areas in pursuance of Government of I India's excise policy in tribal areas;</p>